

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Suo Motu Writ Petition (Civil) No(s). 7/2020

IN RE THE PROPER TREATMENT OF COVID 19 PATIENTS AND DIGNIFIED HANDLING OF DEAD BODIES IN THE HOSPITALS ETC.

( IA No. 63664/2020 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT

IA No. 54881/2020 - APPROPRIATE ORDERS/DIRECTIONS  
 IA No. 55938/2020 - APPROPRIATE ORDERS/DIRECTIONS  
 IA No. 54973/2020 - APPROPRIATE ORDERS/DIRECTIONS  
 IA No. 55794/2020 - APPROPRIATE ORDERS/DIRECTIONS  
 IA No. 56067/2020 - APPROPRIATE ORDERS/DIRECTIONS  
 IA No. 54900/2020 - EARLY HEARING APPLICATION  
 IA No. 54885/2020 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 55398/2020 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 55939/2020 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 54982/2020 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 55936/2020 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 56420/2020 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 56142/2020 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 55792/2020 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 56124/2020 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 63659/2020 - INTERVENTION APPLICATION  
 IA No. 54880/2020 - INTERVENTION APPLICATION  
 IA No. 55937/2020 - INTERVENTION APPLICATION  
 IA No. 55790/2020 - INTERVENTION APPLICATION  
 IA No. 57318/2020 - INTERVENTION/IMPLEADMENT  
 IA No. 54971/2020 - INTERVENTION/IMPLEADMENT  
 IA No. 55935/2020 - INTERVENTION/IMPLEADMENT  
 IA No. 54897/2020 - INTERVENTION/IMPLEADMENT  
 IA No. 63660/2020 - PERMISSION TO APPEAR AND ARGUE IN PERSON  
 IA No. 54978/2020 - PERMISSION TO APPEAR AND ARGUE IN PERSON  
 IA No. 54902/2020 - PERMISSION TO APPEAR AND ARGUE IN PERSON  
 IA No. 56419/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 27-07-2020 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN  
 HON'BLE MR. JUSTICE R. SUBHASH REDDY  
 HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) By Courts Motion

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Ms. Rita Gupta, Adv.

Ms. Deep Shikha Bharati, Adv.

Mr. Avdhesh Kumar Singh, Adv.

Mr. Rajendra Kumar Singh, Adv.

UPON hearing the counsel the Court made the following

#### O R D E R

By order dated 19<sup>th</sup> June, 2020, we had issued 11 directions which were to be complied by the States / UTs and steps were also to be taken by the Union of India. An affidavit has been filed on behalf of the Union of India, which does not give the details of compliance of the directions except that orders have been issued to comply the directions. Mere direction to comply the directions is

not enough. The steps taken towards compliance of the directions have to be brought on the record.

The State Governments / UTs have not filed affidavits giving details of compliance of various directions issued by this Court on 19<sup>th</sup> June, 2020. We are of the view that the Chief Secretaries of the States have to take steps to ensure that directions issued by this Court in order dated 19<sup>th</sup> June, 2020 are complied with. An appropriate compliance report be filed. We grant two weeks' time to the States / UTs to file an appropriate compliance affidavit. The Union of India may also file detailed affidavit within two weeks giving the details of the various compliance of the directions which were issued by this Court.

List the matter after two weeks.

(MEENAKSHI KOHLI)  
AR-CUM-PS

(RENU KAPOOR)  
COURT MASTER